

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
COMPANY PETITION NO.535 OF 2009

In the matter of the Companies Act, 1956.

A n d

In the matter of Sections 433, 434 and 439
of the Companies Act.

A n d

In the matter of Chandralok Textile
Industries Pvt., Ltd., a private limited
company duly incorporated and registered
under the provisions of the Companies Act,
1956, and having its Registered Office at
204, Sanjay Chambers, Behind Charat
Singh Colony, New Chakala Link Road.
Chakala, Andheri(East), Mumbai – 400 099.

Associated Chemical Corporation,)
A Sole Proprietary Concern, carrying on)
business through its Sole Proprietor)
Mr. Ketan Mehta at and from Shreeji)
Bhavan, 275/277, Samuel Street,)
Vadgadi, Mumbai – 400 009.) Petitioner

To

Chandralok Textile Industries Pvt. Ltd.,
204, Sanjay Chambers, Behind Charat Singh Colony,
New Chakala Link Road,
Chakala, Andheri (E),
Mumbai – 400 099.

ADVERTISEMENT OF PETITION

Notice is hereby given that a Petition, under Section 433, 434 and 439 of the Companies Act, 1956 for Winding up of the abovenamed Company was presented on 6th May, 2009 to the High Court at Bombay by the Petitioners abovenamed, a Creditor of the Company and the said Petition stands admitted in pursuance of the Court's Order dated 26th November, 2009 and that the same is directed to be heard before the Court on 25th February, 2010 at 11.00 a. m. or soon thereafter.

ANY CREDITOR, CONTRIBUTORY OR OTHER PERSON desirous of supporting or opposing the making of an Order on the said Petition, should send to the Petitioner's, Advocates at the ^{HS} address mentioned hereunder, a Notice of his intention signed by him or his Advocate with his ^{Full} name and address, so as to reach the Petitioner's Advocates not later than 5 days before the date fixed for the hearing of the Petition and appear at the hearing for the purpose in person or by his Advocate.

A copy of the Petition will be furnished by the undersigned to any Creditor or Contributory on payment of the prescribed charges for the same.

Any Affidavit intended to be used in opposition to the Petition, should be filed in Court and a copy served on the Petitioner's Advocates, not less than 5 days before the date fixed for the hearing.

Dated this day of December, 2009.

Sealer,

This day of December, 2009

FOR VIBHA JURISCONSULT CO.



ADVOCATES FOR THE PETITIONER,
308, Varma Chambers, 3rd Floor,
11 Homji Street (Off. Sir P.M.Road),
Mumbai, India.